

IN THE HIGH COURT OF JHARKHAND AT RANCHI

C. M.P. No. 198 of 2019

Peter Tirkey ... Petitioner  
Versus  
Abid Ansari & Ors. ... Respondents

Coram: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioner : Mr. Rajiv Anand, Adv.

03 / 26.06.2020

Heard the parties through Video Conferencing.

Issue notice to the opposite parties.

The petitioner is directed to file requisites for service of notice upon the opposite parties in the matter of limitation under registered cover with A/D as well as under ordinary process within three weeks, failing which, this civil miscellaneous petition will stand dismissed without further reference to the Bench.

Rule is made returnable within six weeks.

List this civil miscellaneous petition after receipt of service report of notice issued to the opposite parties.

(ANIL KUMAR CHOUDHARY, J.)

Smita/-